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**IN THE HIGH COURT OF JUDICATURE AT PATNA**  
**CRIMINAL MISCELLANEOUS No.2263 of 2021**

Arising Out of PS. Case No.-370 Year-2020 Thana- SIWAN MUFFASIL District- Siwan

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Sunil Kumar Singh

... .. Petitioner/s

Versus

The State of Bihar

... .. Opposite Party/s

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**Appearance :**

For the Petitioner/s : Mr. N.K.Agrawal Sr. Adv. with Mr. Preety Kunwar Adv.

For the Opposite Party/s : Mr. Navin Kumar Pandey, APP

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**CORAM: HONOURABLE MR. JUSTICE MADHURESH PRASAD**  
**ORAL ORDER**

3      30-06-2021                      In view of the sudden resurgence of Covid-19 infection, there is limited functioning of the High Court and, therefore, the matter has been listed today for consideration through virtual mode.

2. The learned APP representing the State appearing through virtual mode. He is not attired in proper uniform. This Court, therefore, could not take notice of the appearance of the learned APP today.

3. The matter is adjourned to be listed on Friday (02.07.2021). On that date, the learned APP who has been allotted the brief, namely, Navin Kumar Pandey, shall assist the Court with the case diary which has already been received.

**(Madhuresh Prasad, J)**

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